

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-477(PB)/2017

In the matter of:

Au Small Finance Bank Ltd. ... Applicant

v.

M/s. Prabhu Shanti Real Estate Pvt. Ltd. ... Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.

Order delivered on 23.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

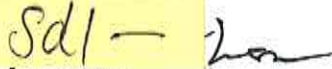
DEEPA KRISHAN,
HON'BLE MEMBER(TECHNICAL)

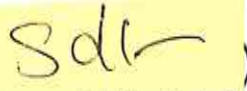
For the petitioner
For the respondent

Mr. Smeep Vijayvergiya, Adv.
Mr. U.K. Singhal, Adv.
Mr. Ashish Makhija, Adv,
Mr/. Akshit Gupta PCS
Neha Lakhwara, CS
Mr. Anurag Bhatt, Adv.

ORDER

Learned counsel for the petitioner is present. On receipt of the notice to the corporate debtor, Mr. Ashish Makhija, Advocate has put in appearance and seeks time to file reply to the company petition. In view of the ^{request} circumstances 10 days time is granted to the corporate debtor to file reply to the company petition. A copy in advance be furnished to the learned counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 7 days thereafter. Post the matter on 14.12.2017.


(DEEPA KRISHAN)
MEMBER(TECHNICAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS